

S. No.	State/UT	Number of exporting Units
5.	Delhi	403
6.	Goa	23
7.	Gujarat	386
8.	Haryana	126
9.	Himachal Pradesh	11
10.	Jammu & Kashmir	85
11.	Karnataka	304
12.	Kerala	195
13.	Madhya Pradesh	13
14.	Maharashtra	726
15.	Manipur	9
16.	Meghalaya	0
17.	Mizoram	1
18.	Nagaland	2
19.	Orissa	42
20.	Punjab	176
21.	Rajasthan	67
22.	Sikkim	0
23.	Tamil Nadu	889
24.	Tripura	17
25.	Uttar Pradesh	503
26.	West Bengal	263
27.	Andaman & Nicobar Islands	1
28.	Chandigarh	7
29.	Dadra & Nagar Haveli	6
30.	Daman & Diu	0
31.	Lakshadweep	-
32.	Pondicherry	11
<b>Total :</b>		<b>4555</b>

Source : Second All India Census of Small Scale Industrial Units Registered upto 31st March, 1988)

### Supply of Coal to C.C.I.

4636. SHRI SANTOSH KUMAR GANGWAR : Will the Minister of INDUSTRY be pleased to state:

(a) whether the Cement Corporation of India is getting coal according to its requirement within the country; and

(b) if so, the reasons for import of coal by them?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN) : (a) CCI is not getting coal according to its full requirements.

(b) CCI has never imported coal.

### Small Scale Industries

4637. SHRIMATI VASUNDHARA RAJE : Will the Minister of INDUSTRY be pleased to state:

(a) whether a committee was set up to look into the problems of the small scale industries;

(b) if so, the details thereof alongwith its terms of reference;

(c) whether the Committee have since submitted its report;

(d) if so, the recommendations made and the actions taken by the Government thereon; and

(e) if not, the reasons for delay in submitting the report and by when it is likely to submit the report?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN) : (a) Yes, Sir.

(b) The Government have constituted an Expert Committee on Small Enterprises headed by Sh. Abid Hussain, former Member, Planning Commission on 29th December, 1995. The Committee would examine the promotional and protective policies relating to the small scale sector and other related aspects. The terms of reference of the Committee are given below:-

(i) To examine the impact and efficacy of the promotional and protective policies and direct assistance programme for SSI in the light of recent economic reforms and suggest appropriate changes.

(ii) To review the definition, legal framework and the heterogeneous composition of the small scale sector and recommend appropriate changes for realisation of the objectives.

- (iii) To examine the efficacy & desirability of the reservation policy for the small industries and make suitable recommendation.
- (iv) To examine the present arrangements and sources for the collection, compilation, dissemination and analysis of the data on small enterprises.
- (v) To examine the possibility and necessity of replacing the present institutional arrangements for the transfer and dissemination of technological information and make appropriate recommendation.
- (vi) To examine the effectiveness of the existing institutional arrangement and the policies for meeting the long term and short term financial requirements of the small enterprises and make suitable recommendation.
- (vii) To review the impact of various fiscal policies and tax concessions on small enterprises.
- (viii) To examine the impact of various regulatory laws and procedures such as the labour laws, the Factories Act, the Industrial Disputes Act and Environment Protective Act on the small firms.
- (ix) To consider and make recommendations on such other matters as the Committee considers relevant.

(c) No, Sir.

(d) In view of (c) above, does not arise.

(e) The term of the Committee has been extended upto 31st October, 1996 by which time it is expected to submit its report.

12.00 hrs.

[English]

#### PAPERS LAID ON THE TABLE

##### **Annual Report and Review by the Government of the working of the Bharat Yantra Nigam Limited for 1994-95 etc.**

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN) : Sir, I beg to lay on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (i) Statement regarding Review by the Government of the working of the Bharat Yantra Nigam Limited for the year 1994-95.
  - (ii) Annual Report of the Bharat Yantra Nigam Limited, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT. 441/96]

##### **Notifications under Section 296 of the Income Tax Act, 1961 and Notifications under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944 and Annual Reports and Accounts of the Regional Rural Bank for 1996**

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): Sir, I beg to lay on the Table -

- (1) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961:-
  - (i) S.O. 2017 published in Gazette of India dated the 13th July, 1996 regarding exemption to "The India Trade Promotion Organisation, New Delhi" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the Assessment years 1995-96 to 1997-98 subject to certain conditions.
  - (ii) S.O. 2018 published in Gazette of India dated the 13th July, 1996 regarding exemption to "The Yug Nirman Yojana Trust, Mathura U.P." under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1993-94 to 1995-96 subject to certain conditions.
  - (iii) S.O. 2019 published in Gazette of India dated the 13th July, 1996 making certain amendments in the Notification No. 9772 dated the 25th May, 1995 under section 10(23C) of the Income-tax Act, 1961.
  - (iv) S.O. 2020 published in Gazette of India dated the 13th July, 1996 regarding exemption to "The Jnana Prabodhini Samshodhan Sanstha, Pune" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1995-96 and 1996-97 subject to certain conditions.